

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

OA No.989/88

Date of decision: 20.9.93

Shri R.K. Srivastava Vs. U.O.I. & Others

CORAM:

Hon'ble Shri C.J. Roy, Member (J)

Hon'ble Shri B.K. Singh, Member (A)

For the applicant .. Shri S.M.Rattan Paul, Counsel

For the respondents .. Shri P.P.Khurana, Counsel

JUDGEMENT (ORAL)

(Delivered by Shri C.J.Roy, Hon'ble Member (J))

The learned counsel for the applicant wants to withdraw this case. Besides it is stated as the applicant has died. He therefore prays that this case may be dismissed as withdrawn. He however seeks permission to give liberty to the legal heirs of the applicant if the cause of action survives. Permission is granted. With this order, the case is dismissed as withdrawn. No costs.



(B.K. Singh)
Member (A)
20.9.93



(C.J. Roy)
Member (J)
20.9.93